85 Written Answers

Corporation. The consignee was M/s. Exportkhleb.

(e) The Ministry of Commerce is not aware of any such deals.

Show cause notice to M/s. Bisleri (Indian)Pvt. Ltd. under FEKA

100SHRIIK.IAN

SHRI SAT PAUL MITTAL: SHRI DHARMAVIR: SHRIMATI USHA MAL. HOTRA: SHRI KALPNATH RAI:

SHRI BALRAM DAS: SHRI GURUDEV GUPTA: SHRI MAHENDRA MOHAN MISHRA: SHRI SANTOSH

KUMAR

SAHU: SHRIMATI SAROJ KHA-

PARADE: SHRI HARVENDAR SINGH

HANSPAL: SHRI NARENDRA SINGH: SHRIMATI MANORAMA PANDEY: SHRI ROSHAN

LAL: SHRI BUDDHA PRIYA

MAURYA: SHRI (MOLANA) ASRAR-

ULHAQ; SHRIMATI AMARJIT KAUR: SHRIBIPINPAL DAS:

Will the Minister of FINANCE be pleased to state:

(a) whether there has been any response from M/s. Bisleri (India) Private Limited and its Directors to Show cause Notices issued to them on 2nd March, 1978 by Enforcement Directorate in respect of violation of section 4(3) of the Foreign Exchange Regulation Act, for having utilised foreign exchange amounting to sterl ing $\pounds 14,330$ for a purpose other than the one for which it was acquired;

(b) if so, what are the details thereof;

(c) what action Government propose to take against the violating firm in this regard;

(d) what has been the response from other parties to whom 'similar show cause notices were issued" by Enforcement Directorate "under FERA in this connection;

to Questions

(e) which ar_e the other parties— their names and addressess and nature of violation of FERA by them; and

(f) in case, no response to the show cause notices has come so far, what other action is being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) to (c) A show cause notice dated 2-3-78 for violation of section 4(3) of Foreign Exchange Regulation Act, 1947 for having utilised foreign exchange amounting to £14,336 for a purpose other than the one for which it was acquired was issued to M/s. Bisleri (India) Pvt. Ltd., Bombay and its two directors, namely S/Shri Ramesh J. Chauhan and H. M. Golwala. While Shri H.M. Gowala submitted' a reply in writing, the company and the other director, namely Shri Ramesh J. Chauhan failed to submit any reply. In accordance with the 'Adjudication Proceedings and Appeal Rules, 1974' framed under Foreign Exchange Regulation Act, prescribing the manner of holding adjudication proceedings, the adjudicating officer adjudicated the case. By order dated 15-9-78, he imposed a penalty of Rs. 1,50,000 on the Company and penalty of Rs. 15,000 each on its two directors, namely S/Shri Ramesh J. Chauhan and H. M. Golwala

(d) In connection with the above transaction $_{0}f \pm 14,336$, no show cause notice has been issued to any other person by the Enforcement Directorate.

(e) and (f) In view of (d), the questions do not arise.

Import of heavy melting scrap by Metal Scrap Trade Corporation

101. SHRI DHARAMCHAND JAIN: Will the Minister of STEEL AND MINES be pleased to state: